

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition for Special Leave to Appeal (Cr1.) No. 8760/2018

(Arising out of impugned final judgment and order dated 22-03-2018 in CRLA No. 60/2001 passed by the High Court of Judicature at Allahabad, Lucknow Bench)

RAKESH KUMAR GUPTA

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH & ORS.

Respondent(s)

(FOR ADMISSION and I.R. and IA No.137247/2018-EXEMPTION FROM FILING O.T. and IA No.137246/2018-PERMISSION TO FILE LENGTHY LIST OF DATES

WITH

SLP(Cr1) No. 6910/2019 (II)

Date : 04-10-2021 These petitions were called on for hearing today.

CORAM : HON'BLE MR. JUSTICE SANJIV KHANNA
HON'BLE MS. JUSTICE BELA M. TRIVEDIFor Petitioner(s) Mr. Sanjay Gupta, Adv.
Ms. Nandini Sharma, Adv.
Mr. Mudit Sharma, AOR
Mr. V.K. Shukla, Sr. Adv.
Mr. Rajeev Kumar Dubey, Adv.
Mr. Ashiwan Mishra, Adv.
Mr. Kamlendra Mishra, AORFor Respondent(s) Mr. Anubhav Kumar, Adv.
Ms. Lalita Kohli, Adv.
Mr. Abhishek Swarup, Adv.
M/S. Manoj Swarup And Co., AORUPON hearing the counsel the Court made the following
O R D E R

In view of the letter circulated by the learned counsel for the respondent(s) seeking adjournment, list the matters after three weeks.

Counter-affidavit, if any, may be filed within the aforesaid time. Trial Court record will be requisitioned.

(TUSHAR BISHT)
COURT MASTER (SH)(RAM SUBHAG SINGH)
BRANCH OFFICER